15.31-1/2 hrs.

# INDIAN AGRICULTURAL WORKERS BILL \*

SHRI D. K. PANDA (Bhanjanagar): I beg to move for leave to introduce a Bill to provide for the welfare of agricultural workers in the country.

#### MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the welfare of agricultural workers in the country."

The motion was adopted.

SHRI D. K. PANDA: I introduce the Bill.

15.32 hrs.

## ORISSA AGRICULTURAL WORKERS BILL \*

SHRI D. K. PANDA (Bhanjanagar): I beg to move for leave to introduce a Bill to provide for the welfare of agricultural workers in the State of Orissa and to regulate the conditions of their work.

### MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the welfare of agricultural workers in the State of Orissa and to regulate the conditions of their work."

The motion was adopted.

SHRI D. K. PANDA: I introduce the Bill.

15.32-1/2 hrs.

### PREVENTION OF FOOD ADULTERATION (AMENDMENT) BILL \*

[INSERTION OF NEW SECTION 16A AND SUBSTITUTION OF SECTION 20A. ETC.]

SHRI D. K PANDA (Bhanjanagar): I beg to move for leave to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Food Adulteration Act. 1954."

The motion was adopted.

SHRI D K. PANDA: I introduce the

MR. CHAIRMAN: Shri Vishwanath Pratap Singh—absent; Shri Madhu Limaye—absent; Shri N. Tombi Singh absent.

15.33 hrs.

RAILWAYS (ABOLITION OF CASUAL LABOUR) BILL.—Contd.

by Shri Hukam Chand Kachwai

MR. CHAIRMAN: We now take up further consideration of the Railways (Abolition of Casual Labour) Bill.

Shri Lakkappa to continue his speech.

SHRI K. LAKKAPPA (Tumkur): Mr. Chairman, Sir, continuing my speech on the Railways (Abolition of Casual Labour) Bill moved by my hon. friend, Shri Kachwai, as I have already said, a conservative Member has now brought forward a socialistic measure.

<sup>\*</sup>Published in Gazette of India Extra ordinary, Part II, section 2, dated 7-3-74